

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.170/MP/2026

Subject : Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest over all of the Petitioner's Assets in favour of Respondent No. 2 (as the Security Trustee acting for the benefit of the Lender in respect of the Petitioner's transmission project.

Petitioner : Fatehgarh Bhadla Transmission Limited

Respondents : Axis Bank Limited and Ors.

Date of Hearing : **30.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : None.

Record of Proceedings

None appeared on behalf of the Petitioner when the matter was called out. However, upon noting that the present Petition has been filed seeking approval for the creation of a security interest over the assets of the Petitioner, the Commission directed the issuance of the notice in the matter. The Commission directed the Petitioner, to implead AREPRL as party to the petition and file revised memo of parties within two days. The Respondents were permitted to file their replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder within a week thereafter. The Commission also directed the Petitioner to furnish the relevant information as sought by the Office of the Commission *vide* letter dated 12.1.2026, within two weeks.

2. The Petition will be listed for hearing on **4.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

